

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRL.M.P. NO.4601-4602/2016 IN CRIMINAL APPEAL NO. 1488/2015

DEVENDRA MOHAN

APPELLANT(S)

VERSUS

STATE OF UTTAR PRADESH AND ANR

RESPONDENT(S)

(FOR DIRECTIONS AND DEXEMPTION FROM FILING O.T. AND OFFICE REPORT)

Date : 18/04/2016 This Crl.M.P. was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Appellant(s)

Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Shri Singh, Adv.
Mr. Aditya Wadhwa, Adv.
Mr. Shivendra Singh, Adv.
Mr. Ramendra Mohan Patnaik, Adv.

For Respondent(s)

Ms. Kiran Suri, Sr. Adv.
Mr. Rajiv Nanda, Adv.
Mr. M.K. Maroriya, Adv.
For Mr. B. V. Balaram Das, Adv.

Mr. Rajesh Kumar Maurya, Adv.
Mr. Abhishth Kumar, Adv.UPON hearing the counsel the Court made the following
O R D E RCRL.M.P. NOS.4601-4602/2016 IN CRIMINAL APPEAL NO.1488/2015

Issue notice.

Reply to the Crl.M.Ps. of the C.B.I. be filed within
four weeks from today.In the meantime, bail granted to the accused -
applicant - Devendra Mohan shall continue. The deposit of
Rs.50,00,000/- (Rupees Fifty lakhs) ordered by the learned
trial Court shall remain in abeyance until further orders.[VINOD LAKHINA]
COURT MASTER[ASHA SONI]
COURT MASTER